

of the prescribed conditions by each individual exporter, the Govt. presently has no information about the amount of CCS which would have become due in the year 1991-92 after the abolition of this scheme.

(e) to (g). The premium on Eximscripts is determined by the market forces. The Govt. has no role in it.

Appointment of Heads of Banks and Financial Institutions

2812. SHRI HANNAN MOLLAH:
SHRI K.V. THANGKABALU:

Will the Minister of FINANCE be pleased to state:

(a) whether some nationalised banks and financial institutions like Industrial Development Bank of India are without Chairman/top heads of management;

(b) if so, the names thereof and the reasons therefor; and

(c) the steps taken by the Government to appoint the top heads of management in banks and financial institutions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). The position of Chairman and Managing Director is vacant in two nationalised banks, viz. Vijaya Bank and Syndicate Bank. Government have already initiated steps to fill up the vacancies.

Export of Bids

2813. SHRI R. JEEVARATHINAM: Will the Minister of COMMERCE be pleased to state:

(a) the export of bids made during the last six months; and

(b) the steps proposed to be taken by the government to boost its export?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI SALMAN KHURSHID): (a) Export of bids during the last six months (September, 1991 to February, 1992) was 226 tons valued at Rs. 340 lakhs.

(b) Partial convertibility of Rupee and other liberalisation measures taken recently are expected to promote its export.

Loans given under IRDP

2814. SHRI KASHIRAM RANA: Will the Minister of FINANCE be pleased to state:

(a) whether there has been any reduction in the amount of loans distributed by the Nationalised banks under the Integrated Rural Development Programme (IRDP) for various purpose in each State;

(b) if so, the reasons thereof; and

(c) the total amount of loans distributed by the nationalised banks under the said programmes from April to October 1991 as compared to the corresponding period during each of the last three years, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) to (c). State-wise amount of loans disbursed by commercial banks under Integrated Rural Development Programme (IRDP) during April to October of the financial years is given in the enclosed Statement. The data reporting system does not generate purpose-wise details of the loans disbursed. Except for a few States, the disbursements of loans under the programme have shown an increase.

STATEMENT

<i>States/U.T.s</i>	<i>Credit Disbursed</i>	
	<i>(Rs. lakhs)</i>	
	<i>April 1990</i>	<i>October 1990</i>
<i>1</i>	<i>2</i>	<i>3</i>
Andhra Pradesh	2727	3457
Arunachal Pradesh	9	13
Assam	225	281
Bihar	1907	2171
Goa	89	75
Gujarat	716	1067
Haryana	346	232
Himachal Pradesh	213	258
Jammu & Kashmir	46	121
Karnataka	928	905
Kerala	859	726
Madhya Pradesh	1286	2038
Maharashtra	1739	1980
Manipur	—	—
Meghalaya	—	89
Mizoram	23	—
Nagaland	27	47
Orissa	536	632
Punjab	579	419
Rajasthan	365	1267

<i>States/U.T.s</i>	<i>Credit Disbursed</i>	
	<i>(Rs. lakhs)</i>	
	<i>April 1990</i>	<i>October 1990</i>
		<i>April 1991</i>
<i>1</i>	<i>2</i>	<i>3</i>
Sikkim	34	24
Tamil Nadu	2548	1592
Tripura	75	52
Uttar Pradesh	4892	6554
West Bengal	2028	2096
Andaman & Nicobar	10	—
Chandigarh	—	—
Dadra and Nagar Haveli	9	10
Delhi	17	34
Daman & Diu	15	7
Lakshadweep	4	3
Pondicherry	11	16
All India	22244	26087

Election in Delhi

2815. SHRI SRIBALLAV PANIGRAHI:
Will the Minister of LAW, JUSTICE AND
COMPANY AFFAIRS be pleased to state:

(a) whether the Government have decided to hold election for the legislature in Delhi;

(b) if so, the details thereof; and

(c) the time by which the election in Delhi is likely to be held?

THE MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). As a first step to hold elections for the Legislature in Delhi, delimitation of Delhi into 70 single member territorial constituencies is being taken up by the Election Commission of India. Further action to hold elections can be taken only after delimitation is completed. It is, however, not possible to indicate the exact time at this stage.